Annexure 4

Name of the Corporate Debtor: Jaiprakash Associates Limited; Date of Commencement of CIRP: 3rd June, 2024; List of Creditors as on 24th April, 2025

List of Unsecured Financial Creditors (Other than Financial creditors belonging to any class of creditors)														
		Details of claim received		Details of claim admitted							Amount			
									% of	Amount	of any			
								Whether	voting	of	mutual			
				Amount of Claim	Nature of	Amount covered by	Amount covered by	related		contigent	dues,		Amount of claim under	Remarks,
S.no	Name of Creditor	Date of receipt	Amount claimed	admitted	Claim	security interest	Guarantee	party?	CoC	claim	that may	admitted	verification	if any
1	Axis Bank Limited	22-08-2024	8,53,11,99,523.22	8,53,11,99,523.22	Loan	-	8,53,11,99,523.22	No	1.49%			-		
2	ICICI Bank Limited	30-08-2024	35,70,17,742.80	35,70,17,742.80	Loan	-	•	No	0.06%			-		
3	National Asset Reconstruction Company Ltd (NARCL)	11-03-2025	12,00,05,26,571.14	8,13,44,05,498.94	Loan	-	7,19,56,41,789.81	No	1.42%	-	-	3,86,61,21,072.20	-	
4	Punjab National Bank	17-10-2024	1,56,88,85,592.00	1,48,40,64,537.00	Loan	-	1,48,40,64,537.00	No	0.26%		-	8,48,21,055.00	-	
5	The Bank of New York Mellon, London Branch	17-06-2024	8,78,89,05,119.00	8,78,89,05,119.00	Loan	-	i	No	1.54%	-		-	i	
6	Anita Dixit	17-06-2024	1,80,000		Fixed Deposit	-		No	0.00%	-		-	1,80,000.00	
7	Annapurna S & Harsha Nagesh	17-06-2024	12,53,793		Fixed Deposit	-		No	0.00%	-		-	12,53,793.00	
8	Asha N	17-06-2024	16,56,845		Fixed Deposit	-		No	0.00%	-		-	16,56,845.00	
9	K Nagesh And Annapurna S	17-06-2024	56,40,834		Fixed Deposit	-		No	0.00%	-		-	56,40,834.00	
10	Manjula Poddar	17-06-2024	18,13,962		Fixed Deposit	-		No	0.00%	-		-	18,13,962.22	
11	Nikhil Poddar	17-06-2024	15,44,530		Fixed Deposit	-		No	0.00%	-		-	15,44,529.61	
12	Nikunj Poddar	17-06-2024	4,54,663		Fixed Deposit	-		No	0.00%	-		-	4,54,662.69	
13	Rajkumar Poddar	17-06-2024	17,79,025	-	Fixed Deposit			No	0.00%	-	-	-	17,79,025.33	
	Raj Kumar Kedia	17-06-2024	96,857	-	Fixed Deposit	-	-	No	0.00%	-	-	-	96,856.86	
15	Vandana Kedia	17-06-2024	87,010	-	Fixed Deposit	-		No	0.00%	-	-	-	87,009.54	
	Rachit Kedia	17-06-2024	1,45,507	-	Fixed Deposit	-		No	0.00%	-		-	1,45,507.43	
	Madhvi Kedia	17-06-2024	9,15,755	-	Fixed Deposit	-		No	0.00%	-		-	9,15,754.85	
18	Arun Kaul	17-06-2024	3,69,000	-	Fixed Deposit	-		No	0.00%	-		-	3,69,000.00	
19	Somesh Kaul	17-06-2024	1,87,500	-	Fixed Deposit	-		No	0.00%	-		-	1,87,500.00	
Total			31.26.26.59.828.69	27.29.55.92.420.96		-	17.21.09.05.850.03		4.780%	-	-	3.95.09.42.127.20	1.61.25.280.53	

- b. The 25 banks viz. State Bank of India, ICICI Bank Limited, IDBI Bank Limited, Axis Bank Limited, LIC of India, Canara Bank, Bank of Maharashtra, IPCI Lid, Punjab National Bank, UCO Bank, South Indian Bank, Punjab & Sind Bank, Jammu & Kashmir Bank, Smill Industries
 Development Bank of India (SIDBI), Standard Chartered Bank, Karur Vysya Bank, EXIM Bank, Bank of India, Indian Overseas Bank, Indian Bank, IndusInd Bank, Bank of Baroda, Union Bank of India, Central Bank of India and SREI Equipment Finance Ltd have assigned their
 respective Fund based outstanding dues (excluding debt towards Corporate Guarantee issued by CD) for Corporate Debtor of INR 49,095.07 crores (amount admitted by RP) to National Asset Reconstruction Company Limited (MARCL) vide deed of assignment dated March 11,
 2025.
- c. As per Clause 2.1.2 read with Clause 2.3 of the Deed of Assignment dated March 11, 2025 the above mentioned assignors have assigned only Fund based debt to NARCL Further, as per Clause 2.3.3. of Deed of Assignment dated March 11, 2025 the assignors shall continue to hold the Uncrystallized Non Fund based debt and same shall be assigned to assignee as and when the said Uncrystallized Non Fund based debt are crystallized.
- A. Amount not admitted includes TINR 84.15 Cr which has been recovered by ICICI Bank towards the o/s due prior to assignment of debt to NARCL through monetization of third party assets.

 e. The amount not admitted includes the amount claimed by Bank of Barods, Punjab & Sind Bank, Punjab National Bank and South Indian Bank against their exposures in ICCL. Based on a perusal of the ICCL Admission Order and the aforesaid findings made therein, we note that the florb the NCLT has held that the Master Restructuring Agreement dated 31 October 2017 entered into between IAL and its lenders, has not been implemented. In view of the findings of the Hon'ble NCLT, the undersigned as the RP of IAL is unable to admit the claims finded by the lenders in the corporate in Indican process of IAL against the debt of ICCL.

- Tiled by the lenders in the corporate insolvency resolution process of JAL against the debt of JCCL.

 I. The Non Fund based amount admitted of the following banks has been reduced due to release of Bank Guarantee for INR 46.73 Cr which was included in claim.

 (i) Axis Bank Ltd 8G of amount INR 12 Cr for Maitwar Mori Site

 (ii) State Bank of India 8G of amount INR 17 Cr for Lanco Tecest MEP

 (iii) State Bank of India 8G of amount INR 1.70 Cr for Chenab Valley Power Projects Limited and INR 1.56 Cr for Raghuganga Hydropower Limited

 (iv) IDIB Bank 8G of amount INR 4.56 Cr for Chenab Valley Power Projects Limited, 8G of amount INR 2.37 Cr for The Primetais Technologies India Pvt. Ltd and INR 4.95 Cr for Chenab Valley Power Projects Limited

 (iv) IDIB Bank 8G of amount INR 4.56 Cr for President of India through Commissioner of Custom

 (iv) Indian Oversacs Bank 8G of amount INR 5.7 Cr for Narmada Hydra Electric Development Corporation Limited

 (iv) IDIB and 8G of Indian Oversacs Bank 8G of amount INR 5.7 Cr for Narmada Hydra Electric Development Corporation Limited

 (iv) IDIB not the Corporation of the State Corporation Limited

 (iv) IDIB not received a pledge over Its certain sharhedding in BZL (Laggregating to 30% equity share capital of BZL), in favour of Ves Bank Limited, which exposure of Ves Bank Limited, which exposure of Ves Bank Limited, which exposure of Ves Bank Limited was subsequently assigned by it to Asset Care Reconstruction Enterprise Limited (TACE*). Utilizing the provisions of the pledge agreement and the non-disposal undertaking, YES Bank/ACRE had transferred 74% startedoing of a Vest Lam Event Limited before the Non the Delrify High Care which Currently remains sub-judice